

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 786 of 2020**

**IN THE MATTER OF:**

**Anil Kumar**

**...Appellant**

**Versus**

**Allahabad Bank & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Abhijeet Sinha, Mr. Rajendra Beniwal and Mr. Chirag Gupta, Advocates  
Mr. Anil Kumar, IRP**

**For Respondents :**

**Ms. Honey Satpal and Ms. Pratiksha Sharma,  
Advocates for R-1  
Mr. Siddharth Tondon, Advocate for R-2**

**O R D E R**  
**(Through Virtual Mode)**

**03.11.2020** Notice has been delivered to Respondent No. 2 and there is no representation on its behalf. Notices directed against Respondent Nos. 3, 4 and 5 have been received back undelivered. Let the Appellant take steps for effecting service upon Respondent Nos. 3 to 5 through email or any other mode of service.

Respondent No.1 may file reply-affidavit within two weeks.

At this stage, Mr. Siddharth Tondon, Advocate appeared on behalf of Respondent No. 2. He may also file reply-affidavit within two weeks. Rejoinder to the replies of Respondent Nos. 1 and 2 may be filed within two weeks thereof.

I.A. No. 2546 of 2020 has been moved by Respondent No. 2 seeking clarification in respect of the interim directions passed on 17<sup>th</sup> September, 2020 directing status quo to be maintained. Since the prayer in the appeal is to set aside appointment of Mr. Kiran Shah as the Resolution Professional of the Corporate Debtor and Mr. Kiran Shah is stated to be discharging functions as

Resolution Professional, it is clarified that the status quo is only in regard to his continuance as Resolution Professional and the same does not have any bearing on continuation of the 'CIRP' proceedings.

I.A. is accordingly disposed of.

List the appeal 'for Admission (After Notice)' on **10<sup>th</sup> December, 2020.**

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[ Kanthi Narahari ]  
Member (Technical)**

/ns/gc